

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 03

CUSTOM Appeal No. 13193 of 2014

[Arising Out Of OIA-190-COMMR-A--CUS-JMN-2014 Dated-15/05/2014 Passed By
Commissioner of CUSTOMS-JAMNAGAR(PREV)]

Rishi Ship Breakers Pvt Ltd

Plot No. 109, Ship Breaking Yard, Sosiya / Alang,
Bhavnagar, Gujarat

.....Appellant

VERSUS

C.C.-Jamnagar(prev)

Sharda House...Bedi Bandar Road,
Opp. Panchavati, Jamnagar
Gujarat

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Anand Kumar, Superintendent (Authorized Representative) for the Respondent

CORAM:

HON'BLE MEMBER (TECHNICAL), MR. RAJU

HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

FINAL ORDER NO. A / 11141 /2023

DATE OF HEARING:04.05.2023

DATE OF DECISION:04.05.2023

Raju

The matter has been listed on 14.02.2023, 13.03.2023 and 10.04.2023 but no one appeared. The notice was served through the office of AR for hearing today, still no one has appeared to represent the appellant. In terms of Rule 20 of CESTAT procedural Rule, 1982, the appeals are dismissed for non- prosecution. The appellant has liberty to approach this Tribunal with sufficient grounds if they wish to pursue their appeal by filing suitable application.

(Dictated and pronounced in the open Court)

**(RAJU)
MEMBER (TECHNICAL)**

**(SOMESH ARORA)
MEMBER (JUDICIAL)**